

(2)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 07th day of MARCH 2005.

Original Application no. 211 of 2005

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman,
Hon'ble Mr. S.C. Chaube, Member (A)

Dr. R.K. Verma, posted as Veterinary Officer in Grade T-8 in Indian Grassland
and Fodder Research Institute,
JAHANSI

...Applicant

By Adv : Sri A.D. Prakash
Sri A.K. Dave

VERSUS

1. Indian Council of Agricultural Research through its Secretary,
Krishi Bhawan
NEW DELHI.
2. Union of India through Secretary Ministry of Agriculture,
Govt. of India, Krishi Bhawan,
NEW DELHI.
3. Director General ICAR, Krishi Bhawan
NEW DELHI.
4. Director, Indian Grassland and Fodder Research Institute, Gwalior
Road,
JHANSI.
5. Dr. S.S. Kundu, Head, Plant Animal Relationship Division, IGFRI,
JHANSI.

....Respondents

By Adv : Sri B.B. Sirohi

ORDER

By Justice S.R. Singh, VC

Heard Sri A.K. Dave, learned counsel for the applicant and Sri B.B. Sirohi, learned counsel for the respondents and perused the pleadings.

[Signature]

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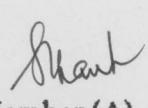
2. By the impugned order contained in note dated 25.11.2004, the applicant has been informed with reference to his letter that 5 years assessment case for promotion from T-8 to T-9 in respect of the applicant was submitted to the assessment committee meeting which was held on 24.07.2004 and after considering the performance and other relevant documents as per criteria laid down in the Technical Service Rule did not recommend for promotion to the next higher grade. It is further provided in the said note that the applicant's re-assessments case is to be considered for promotion to the next higher grade after one year as per TSR.

3. The principal grounds on which the order contained in the impugned note is sought to be quashed is that assessment committee was not properly constituted. In that neither the out side expert has been nominated nor the officer belonging to SC was nominated in the Committee

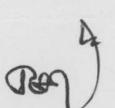
4. Learned counsel for the respondents, Sri B.B. Sirohi, opposing the claim of the applicant, submitted that the applicant has already preferred an appeal/representation and, therefore, it would be apt and proper if the OA is disposed of with the direction to the Appellate Authority to consider and dispose of the appeal/representation of the applicant for redressal of his grievance.

5. We find substance in the submission of learned counsel for the respondents. Accordingly the OA is disposed of finally at the admission stage itself with the direction to Director General ICAR, New Delhi (respondent no. 3) to look into the grievance of the applicant and to decide the appeal/representation by a reasoned and speaking order within a period of four months from the date of communication of copy of this order.

6. There shall be no order as to costs.



Member (A)



Vice-Chairman

/pc/